



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**CP No. 227/2019 in  
OA No. 4076/2018  
MA No. 1646/2019**

**This the 09<sup>th</sup> day of December, 2019**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Dilli Atithi Shikshak Sangh  
Through its General Secretary Shri Mohit Jaglan  
Aged 31 years  
R/o Plot No. 256-B, K.H. No. 1309/2  
Ground Floor, Prem Nagar  
Phase-1, Near Khub Ram Park and  
MCD School, Prem Nagar, Delhi-110041  
Group B, Guest Teacher. .... Applicant

(through Sh. Anmol Pandita)

Versus

1. Sh. Anshu Prakash  
Chief Secretary, Govt. of NCT of Delhi  
Delhi Secretariat, A wing, 5<sup>th</sup> Floor  
New Delhi-110002.

2. Sh. Sanjay Goyal  
Director of Education, Directorate of Education  
GNCTD, Planning Branch  
Old Patrachar Building, Timarpur  
Delhi 110054. .... Respondents

(through Sh. Anuj Kumar Sharma)

**ORDER (Oral)**

**Hon'ble Mrs. Justice Vijay Lakshmi:**

Sh. Anmol Pandita, learned counsel appeared for the applicant and  
Sh. Anuj Kumar Sharma, learned counsel appeared for the respondents.



2. Heard and perused the records.
3. In OA No. 4076/2018, titled as Delhi Atithi Shikshak Sangh and anr. Vs. GNCTD and anr., this Bench had passed the following order on 25.10.2018:

“ 6. In the circumstances, the OA is disposed of at the admission stage itself, without going into the merits of the case, by permitting the members of the 1<sup>st</sup> applicant Sangh and the 2<sup>nd</sup> applicant to make appropriate individual representations ventilating their grievances to the respondents within two weeks from the date of receipt of such representations, the respondents may consider the same and pass appropriate reasoned and speaking orders thereon, in accordance with law, within a reasonable period therefrom. No order as to costs.

Let a copy of the OA be enclosed to this order.”

4. A compliance affidavit has been filed by the respondents, which is on record which shows that in compliance of the aforesaid directions, a speaking order dated 27.06.2019 has already been passed in respect of all the representations made by all the applicants.
5. As the order has been complied with by the respondents, the Contempt Petition stands closed and notices are discharged. The MA No.1646/2019 filed in this OA, seeking exemption to file certified copies also stands dismissed as being infructuous.

**(Pradeep Kumar)**  
**Member (A)**

**(Justice Vijay Lakshmi)**  
**Member (J)**

/ns/